FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OZONE URBANA INFRA DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**OZONE URBANA INFRA DEVELOPERS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	13/01/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U45209KA2006PTC038236**
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. Office:** No. 38, Ulsoor Road, Bengaluru, Karnataka 560042 **Corporate Office:** NA
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 10/06/2026 by Hon'ble NCLT, Bangalore (Order received on 29/06/2026)
7.	Estimated date of closure of insolvency resolution process	26/12/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Amarpal Registration No.: IBBI/IPA-001/IP-P01584/2018-2019/12411
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-304, Plot no. 3C, Mandakini Apartments, Sector -2, Dwarka, New Delhi, Delhi,110075 Email Id: amarpal@icai.org
10.	Address and e-mail to be used for **correspondence with the interim resolution professional**	Office No. 707, 7th Floor, Barton Centre, MG road, Bengaluru, Karnataka, India-201309 **Email Id: cirp@ozoneurbanacirp.in** For instructions to file the claim, please visit to portal – www.ozoneurbanacirp.in
11.	Last date for submission of claims	13/07/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Srinivas Thatikonda Regn No.: IBBI/IPA-002/IPN00631/2018-19/11886 2. Mr. T Narayanaswamy Regn No.: IBBI/IPA-002/IPN01078/2020-2021/13427 3. Mr.Hari T Devadiga Regn No. IBBI/IPA-002/IP/N00752/2018-2019/12351
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: The Insolvency and Bankruptcy Board of India (IBBI), 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi-110001

Notice is hereby given that the National Company Law Tribunal, (NCLT) has ordered the commencement of a corporate insolvency resolution process of the OZONE URBANA INFRA DEVELOPERS PRIVATE LIMITED on 10/06/2026 (order received on 29/06/2026)

The creditors of OZONE URBANA INFRA DEVELOPERS PRIVATE LIMITED, are hereby called upon to submit their claims as per instructions given on the portal www.ozoneurbanacirp.in with proof on or before 13/07/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Allottees under Real Estate project] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Amarpal
Interim Resolution Professional (IRP)
OZONE URBANA INFRA DEVELOPERS PRIVATE LIMITED
Regn No.: IBBI/IPA-001/IP-P01584/2018-2019/12411

Date: 30-06-2026
Place: Bengaluru

ಜನದನಿಯ ಸಾರಥಿ
ವಾರ್ತಾ ಭಾರತಿ

Published in
Vartha Bharti
Bengaluru,
Kannada Edition
30.06.2026

ಫಾರ್ಮ್ ಎ
ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

(ಭಾರತೀಯ ದಿವಾಳಿತನ ಮತ್ತು ದಿವಾಳಿ ಮಂಡಳಿಯ (ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಗಳಿಗೆ ದಿವಾಳಿತನ ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆ) ನಿಯಮಗಳು, 2016 ರ ನಿಯಮ 6 ರ ಅಡಿಯಲ್ಲಿ)

ಓಝೋನ್ ಅರ್ಬಾನಾ ಇನ್ಫ್ರಾ ಡೆವಲಪರ್ಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಸಾಲಗಾರರ ಗಮನಕ್ಕೆ

ಸಂಬಂಧಿತ ವಿವರಗಳು		
1.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಹೆಸರು	ಓಝೋನ್ ಅರ್ಬಾನಾ ಇನ್ಫ್ರಾ ಡೆವಲಪರ್ಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
2.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ನೋಂದಣಿ ದಿನಾಂಕ	13/01/2006
3.	ಯಾವ ಪ್ರಾಧಿಕಾರದಡಿ ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರು ನೋಂದಣಿಯಾಗಿದ್ದಾರೆ	ಕಂಪನಿಗಳ ರಿಜಿಸ್ಟ್ರಾರ್ – ಬೆಂಗಳೂರು
4.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ ಕಾರ್ಪೊರೇಟ್ ಗುರುತಿನ ಸಂಖ್ಯೆ	U45209KA2006PTC038236
5.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ನೋಂದಾಯಿತ ಕಚೇರಿ ಮತ್ತು ಪ್ರಧಾನ ಕಚೇರಿ (ಇದ್ದಲ್ಲಿ) ಅದರ ವಿಳಾಸ.	ನೋಂದಾಯಿತ ಕಚೇರಿ: ನಂ. 38, ಹಲಸೂರು ರಸ್ತೆ, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ 560042 ಕಾರ್ಪೊರೇಟ್ ಕಚೇರಿ: ಅನ್ವಯಿಸುವುದಿಲ್ಲ (NA)
6.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿವಾಳಿತನ ಪ್ರಕ್ರಿಯೆ ಆರಂಭದ ದಿನಾಂಕ	ಮಾನ್ಯ ಎನ್‌ಸಿಎಲ್‌ಟಿ ಬೆಂಗಳೂರು ನೀಡಿರುವ ಆದೇಶ ದಿನಾಂಕ: 10.06.2026 (ಆದೇಶ ಸ್ವೀಕೃತವಾದ ದಿನಾಂಕ: 29.06.2026)
7.	ದಿವಾಳಿತನ ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆಯು ಮುಕ್ತಾಯಗೊಳ್ಳುವ ಅಂದಾಜು ದಿನಾಂಕ	28/12/2026
8.	ಮಧ್ಯಂತರ ಪರಿಹಾರ ವೃತ್ತಿಪರರ (IRP) ಹೆಸರು ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ಅಮರಪಾಲ್ ನೋಂದಣಿ ಸಂಖ್ಯೆ: IBBI/IPA-001/IP-P01584/2018-2019/12411
9.	ಮಧ್ಯಂತರ ಪರಿಹಾರ ವೃತ್ತಿಪರರ ನೋಂದಾಯಿತ ವಿಳಾಸ ಮತ್ತು ಇಮೇಲ್	ಎ-304, ಪ್ಲಾಟ್ ನಂ. 3ಸಿ, ಮಂದಾಕಿನಿ ಅಪಾರ್ಟ್‌ಮೆಂಟ್ಸ್, ಸೆಕ್ಟರ್-2, ದ್ವಾರಕಾ, ನವದೆಹಲಿ, ದೆಹಲಿ, 110075 ಇಮೇಲ್: amarpal@icai.org
10.	ಹಕ್ಕುಗಳ ಸಲ್ಲಿಕೆಗಾಗಿ ಬಳಸಬೇಕಾದ ವಿಳಾಸ ಮತ್ತು ಇಮೇಲ್	ಕಚೇರಿ ಸಂಖ್ಯೆ 707, 7ನೇ ಮಹಡಿ, ಬಾರ್ಟನ್ ಸೆಂಟರ್, ಎಂ.ಜಿ. ರಸ್ತೆ, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ, ಭಾರತ – 201309 ಇಮೇಲ್: cirp@ozoneurbanacirp.in
11.	ಹಕ್ಕುಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ	13/07/2026
12.	ಸೆಕ್ಷನ್ 21 ರ ಉಪ-ವಿಭಾಗ (6ಎ) ನ ಕ್ಲಾಸ್ (b) ಅಡಿಯಲ್ಲಿ ಮಧ್ಯಂತರ ಪರಿಹಾರ ವೃತ್ತಿಪರರು ಗುರುತಿಸಿದ ಸಾಲಗಾರರ ವರ್ಗಗಳು (ಯಾವುದಾದರೂ ಇದ್ದರೆ)	ರಿಯಲ್ ಎಸ್ಟೇಟ್ ಯೋಜನೆಯಡಿ ಮನೆ/ನಿವೇಶನ ಹಂಚಿಕೆದಾರರು
13.	ಒಂದು ವರ್ಗದ ಸಾಲಗಾರರ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಗುರುತಿಸಲಾದ ದಿವಾಳಿತನ ವೃತ್ತಿಪರರ ಹೆಸರುಗಳು (ಪ್ರತಿ ವರ್ಗಕ್ಕೆ ಮೂರು ಹೆಸರುಗಳು)	1. ಶ್ರೀ ಶ್ರೀನಿವಾಸ್ ತಾಟಿಕೊಂಡ (Regn No. IBBI/IPA-002/IP-N00631/2018-19/11886) 2. ಶ್ರೀ ಆ ನಾರಾಯಣಸ್ವಾಮಿ (Regn No. IBBI/IPA-002/IP-N01078/2020-2021/13427) 3. ಶ್ರೀ ಹರಿ ಆ ದೇವಾಡಿಗ (Regn No. IBBI/IPA-002/IP-N00752/2018-2019/12351)
14.	ಸಂಬಂಧಿತ ಫಾರ್ಮ್‌ಗಳು ಮತ್ತು ವೆಬ್ ಲಿಂಕ್	ವೆಬ್‌ಲಿಂಕ್: https://ibbi.gov.in/en/home/downloads ಭೌತಿಕ ವಿಳಾಸ: ದಿ ಇನ್ಸಾಲ್ವೆನ್ಸಿ ಅಂಡ್ ಬ್ಯಾಂಕ್ರಪ್ಸಿ ಬೋರ್ಡ್ ಆಫ್ ಇಂಡಿಯಾ (IBBI), 7ನೇ ಮಹಡಿ, ಮಯೂರ್ ಭವನ್, ಶಂಕರ್ ಮಾರ್ಕೆಟ್, ಕನಾಟ್ ಸರ್ಕಲ್, ನವದೆಹಲಿ – 11000

ರಾಷ್ಟ್ರೀಯ ಕಂಪನಿ ಕಾನೂನು ನ್ಯಾಯಮಂಡಳಿಯು ಓಝೋನ್ ಅರ್ಬಾನಾ ಇನ್ಫ್ರಾ ಡೆವಲಪರ್ಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ವಿರುದ್ಧ 10.06.2026 ರಂದು (ಆದೇಶ ಸ್ವೀಕರಿಸಿದ ದಿನಾಂಕ 29.06.2026) ಕಾರ್ಪೊರೇಟ್ ದಿವಾಳಿತನ ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಪ್ರಾರಂಭಿಸಲು ಆದೇಶಿಸಿದೆ ಎಂದು ಈ ಮೂಲಕ ತಿಳಿಸಲಾಗಿದೆ.

ಓಝೋನ್ ಅರ್ಬಾನಾ ಇನ್ಫ್ರಾ ಡೆವಲಪರ್ಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಸಾಲಗಾರರು ತಮ್ಮ ಹಕ್ಕುಗಳನ್ನು ಅಗತ್ಯ ಪುರಾವೆಗಳೊಂದಿಗೆ 13.07.2026 ರಂದು ಅಥವಾ ಅದಕ್ಕೂ ಮೊದಲು www.ozoneurbanacirp.in ಪೋರ್ಟಲ್‌ನಲ್ಲಿ ನೀಡಿರುವ ಸೂಚನೆಗಳ ಪ್ರಕಾರ, ಕ್ರ.ಸಂ. 10 ರಲ್ಲಿ ನಮೂದಿಸಿರುವ ವಿಳಾಸಕ್ಕೆ ಸಲ್ಲಿಸಲು ಕೋರಲಾಗಿದೆ.

ಹಣಕಾಸು ಸಾಲಗಾರರು ತಮ್ಮ ಹಕ್ಕುಗಳನ್ನು ಕೇವಲ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಮಾಧ್ಯಮದ ಮೂಲಕವೇ ಸಲ್ಲಿಸತಕ್ಕದ್ದು. ಉಳಿದ ಎಲ್ಲಾ ಸಾಲಗಾರರು ತಮ್ಮ ಹಕ್ಕುಗಳ ಪುರಾವೆಗಳನ್ನು ಖುದ್ದಾಗಿ, ಅಂಚೆ ಮೂಲಕ ಅಥವಾ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಮಾಧ್ಯಮದ ಮೂಲಕ ಸಲ್ಲಿಸಬಹುದು.

ಸುಳ್ಳು ಅಥವಾ ತಪ್ಪುದಾರಿಗೆಳೆಯುವ ಹಕ್ಕುಗಳ ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸುವುದು ಕಾನೂನುಬದ್ಧ ದಂಡನೆಗೆ ಒಳಪಡುತ್ತದೆ.

ಸಹಿ/- ಅಮರಪಾಲ್ ಮಧ್ಯಂತರ ಪರಿಹಾರ ವೃತ್ತಿಪರರು (IRP)
ಓಝೋನ್ ಅರ್ಬಾನಾ ಇನ್ಫ್ರಾ ಡೆವಲಪರ್ಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
ನೋಂದಣಿ ಸಂಖ್ಯೆ: IBBI/IPA-001/IP-P01564/2018-2019/12411

ದಿನಾಂಕ: 30.06.2026
ಸ್ಥಳ: ಬೆಂಗಳೂರು

Published in Times of India Bengaluru, English Edition 30.06.2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF OZONE URBANA INFRA DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	OZONE URBANA INFRA DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	13/01/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies: Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209KA2006PTC038236
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. Office:** No. 38, Ulsoor Road, Bengaluru, Karnataka 560042 **Corporate Office:** NA
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 10/06/2026 by Hon'ble NCLT, Bangalore (Order received on 29/06/2026)
7.	Estimated date of closure of insolvency resolution process	26/12/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Amarpal Registration No. IBBI/IPA-001/IP-P01584/2018-2019/12411
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-304, Plot no. 3C, Mandakini Apartments, Sector -2, Dwarka, New Delhi, Delhi,110075 Email id: amarpal@icai.org
10.	Address and e-mail to be used for **correspondence with the interim resolution professional**	Office No. 707, 7th Floor, Barton Centre, MG road, Bengaluru, Karnataka, India-201309 **Email Id: cirp@ozoneurbanacirp.in** For instructions to file the claim, please visit to portal - www.ozoneurbanacirp.in
11.	Last date for submission of claims	13/07/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Srinivas Thatikonda Regn No.: IBBI/IPA-002/IPN00631/2018-19/11886 2. Mr. T Narayanaswamy Regn No.: IBBI/IPA-002/IPN01078/2020-2021/13427 3. Mr.Hari T Devadiga Regn No. IBBI/IPA-002/IP-N00752/2018-2019/12351
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: The Insolvency and Bankruptcy Board of India (IBBI), 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi-110001

Notice is hereby given that the National Company Law Tribunal, (NCLT) has ordered the commencement of a corporate insolvency resolution process of the **OZONE URBANA INFRA DEVELOPERS PRIVATE LIMITED on 10/06/2026 (order received on 29/06/2026)**

The creditors of **OZONE URBANA INFRA DEVELOPERS PRIVATE LIMITED**, are hereby called upon to submit their claims as per instructions given on the portal www.ozoneurbanacirp.in with proof on or before 13/07/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Allottees under Real Estate project) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Amarpal
Interim Resolution Professional (IRP)
OZONE URBANA INFRA DEVELOPERS PRIVATE LIMITED
Regn No.: IBBI/IPA-001/IP-P01584/2018-2019/12411

Date: 30-06-2026
Place: Bengaluru